### GOVERNMENT OF WEST BENGAL

(C)

#### LEGISLATIVE DEPARTMENT

## West Bengal Act XVII of 1967

# THE CALCUTTA NATIONAL MEDICAL COLLEGE AND HOSPITAL ACT, 1967.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the Calcutta Gazette, Extraordinary, of the 31st July, 1967.]

[31st July, 1967.]

An Act to make better provision for the control, management and maintenance of the institution commonly known as the Calcutta National Medical College, together with the hospitals and dispensaries attached thereto and used in connection therewith with a view to promoting public health and to take over for that purpose for a limited period the management of all the property belonging to the said institution or held for the benefit thereof.

Whereas it is expedient in the public interest to make better provision for the control, management and maintenance of the institution commonly known as the Calcutta National Medical College, together with the hospitals and dispensaries attached thereto and used in connection therewith with a view to promoting public health and to take over for that purpose for a limited period the management of all the property belonging to the said institution or held for the benefit thereof;

It is hereby enacted, in the Eighteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

- 1. This Act may be called the Calcutta National Medical Short title. College and Hospital Act, 1967.
  - 2. In this Act, unless the context otherwise requires,— Definitions.
  - (a) "appointed day" means the 9th day of June, 1967;
  - (b) "the institution" means the Calcutta National Medical College together with the hospitals, clinics and dispensaries attached thereto and used in connection therewith and includes all lecture rooms, museums, laboratories, libraries, hostels and boarding houses used in connection with or as accessories to or adjuncts of the said college, hospitals, clinics or dispensaries.

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I he Calcutta National Medical College and Hospital Act, 1967.

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Act 21 of 1860.

### (Sections 3-6.)

Transfer.

- 3. With effect from the appointed day and for a period of ten years thereafter—
  - (1) the institution together with—
  - (a) all lands thereof and appurtenant thereto and all buildings, erections and fixtures on such lands,
  - (b) all furniture, equipments, stores, drugs, moneys, and all other assets of the institution,
  - (c) all other properties and assets of the institution, which immediately before the appointed day vested in the Board of Trustees of the Calcutta National Medical Institute, a society registered under the Societies Registration Act, 1860,

shall stand transferred to the State Government and shall remain under the control and management of the State Government;

- (2) all deeds of gift, endowment, bequest, trust or otherwise covering all properties and assets referred to in sub-clause (c) of clause (1) shall be construed as if they were executed in favour of the State Government;
- (3) all contracts, debts and liabilities of the institution shall be deemed to be contracts, debts and liabilities of the State Government;
- (4) all persons in charge of the management of the institution immediately before the appointed day shall be deemed to have vacated their offices;
- (5) the institution shall be run by the State Government as a State institution.

Use of properties transferred to the State Government.

4. All properties transferred to the State Government under this Act shall be utilised for the purposes for which they were being used immediately before the appointed day.

Removal of difficulties. 5. If any difficulty arises in giving effect to the provisions of this Act or the rules made thereunder, the State Government may take such steps or issue such orders not inconsistent with this Act as may be necessary for the removal of the difficulty.

Power to make rules.

- 6. (1) The State Government may make rules for carrying out the purposes of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for—
  - (a) the management of the institution;
  - (b) the terms and conditions of service of persons employed in the institution.

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### (Section 7.)

- (3) Until rules are made under clause (b) of sub-section (2), persons employed in the institution shall continue to remain under the terms and conditions of service in force immediately before the appointed day.
- West Ben. 7. (I) The Calcutta National Medical College and Hospital Repeal and Ord. III of Ordinance, 1967 is hereby repealed.

  1967.
  - (2) Anything done or any action taken under the said Ordinance shall be deemed to have been validly done or taken under this Act as if this Act had commenced on the 9th day of June, 1967.